

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 84 of 2013 &
I.A. no. 130 of 2013

Dated : 18th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Talwandi Sabo Power Ltd. Appellant(s)
Versus
Punjab State Power Corporation Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s): Mr. Sitesh Mukherjee
Mr. Aniket Prasson,
Ms. Kanika Chug

Counsel for the Respondent(s): Mr. M.G. Ramchandran
Mr. Anand K Ganeshan
Ms. Swagatika for R-1
Ms Shikha Ohri for R-2

ORDER

Admit. We have heard the learned counsel for the parties in the main Appeal as well as in the I.A. Application.

As undertaken by the learned counsel for the Appellant/Applicant in the affidavit filed in I.A. No. 130 of 2013, the Appellant is permitted to sign FSA, as directed by the State Commission in the impugned order, without prejudice to the rights which would be subject to the outcome of this Appeal. With these observations, the **IA 130 of 2013 is disposed of.**

The learned counsel for the Respondents take notice on behalf of the Respondents and want to file reply. They are directed to file reply on before 8th May, 2013 after serving copy on the other side.

Post the matter alongwith Appeal no. 56 of 2013 on **10.05.2013** for hearing.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Vs/ak